

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

(IB)-539(ND)/2018

In the matter of:

M/s. S.P. Packagings

....Applicant

Vs.

M/s. Cox India Ltd.

....Respondent

Under Section: 9 of IBC, 2016.

Order delivered on 31.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Presents:-

For the Applicant : Mr. Ashish Pandey with Mr. Nikhil
Mishra, Advs.

For the Respondent : -

ORDER

Learned counsel for the applicant undertakes to file appropriate application with respect to the said claim filed and take appropriate steps. It was recorded in the order dated 07.08.2018 when the learned counsel appeared on behalf of the M/s. Jagpin Beverages Private Limited who is the transferee company in which the present corporate debtor Cox India Limited has amalgamated that the corporate debtor is not in existence since is amalgamated. The same statement of the learned counsel was recorded. Today the learned counsel for the applicant places an order dated 12.05.2014 passed by the Hon'ble Delhi High Court in Company petition No. 108/2014 confirming the same as the second motion petition was

allowed which was filed by the present corporate debtor Cox India Limited. The learned counsel for the applicant has also placed master data of the corporate debtor as well as the amalgamated company which shows the same details with respect to the corporate entity in order to take appropriate steps. The learned counsel seeks time to file appropriate application.

The order dated 07.08.2018 which mentions the name of the company as M/s. Jagpin Beverages Private Limited as stated by the learned counsel for the said company, us as seen from the record that the transferee amalgamated company name as M/s. Jagpin Breweries Limited. For further consideration on 13.09.2018.

Mukesh

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

